

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

* * * *

Allahabad : Dated this 10th day of January, 1996

Original Application No.203 of 1994

QUORUM:-

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

1. Bijai Kumar Misra
S/o Sri Bhagwati Prasad Shastri,
R/o Village Rajpura,
Post Office Gaireha,
District Jhansi.
2. Raj Kishore
S/o Sri Bala Din
R/o Village and Post Office Chandrora,
District Jalaun (Via Ait)
3. Umesh Kumar
S/o Sri Shyam Lal
R/o Balkhadi Naka,
District Banda.
4. Jai Karan
R/O Balakhandi Nak
Behind Police Outpost
Banda.
5. Manoj Kumar
S/o Sri Ram Kripal Nigam
R/o Near Maria Mata School,
Choubey Colony,
Chhatarpur (M.P.)
6. Ram Prakash Nigam
S/o Sri Guru Prasad Nigam
R/o Village and Post Office Ichauli,
District Hamirpur.
7. Adarsh Kumar
S/o Vishnu Datta Vyas
R/o Village and Post Office Chhaki Bazar,
District Hamirpur.
8. Vinod Kumar Nigam
S/o Sri Ram Sanehi Nigam
R/o Village Kalantijar, P.O. Nadchra,
District Hamirpur.

(By Sri MML Srivastava, Advocate)

..... Applicants

Versus

1. Union of India through the
Secretary, Ministry of Home Affairs,
New Delhi.

[Signature]
R.C.R

2. The Registrar General and Census Commissioner, Government of India, Ministry of Home Affairs, 2-A, Man Singh Road, New Delhi.

3. Director, Census Operations, U.P., Lucknow.

3. Regional Deputy Director of Census, Operation, Jhansi Region, Orai.

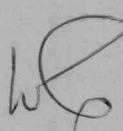
(By Sri Amit Sthalekar, Advocate)

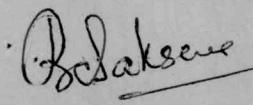
• • • • • Respondents

O R D E R (O_r_a_l_)

By Hon'ble Mr. Justice B.C. Saksena, V.C.

We have heard learned counsel for the applicant in M.A. No.1987 of 1995. Through this O.A. the applicants have indicated that the grievance raised by the applicants in this O.A. has been settled by a decision of the Hon'ble Supreme Court rendered in Civil Appeal No.731-88 of 1994. A copy of the said decision has been filed alongwith the Suppl. counter affidavit. We accordingly dispose of this O.A and provide ^{that} the Union of India and the Directorate of Census Operation U.P to consider the applicants for direct recruitment in the Directorate of Sensus Operation U.P. in the manner indicated by the Hon'ble Supreme Court in the said decision dated 24, February, 1995. The directions and observations made by the Hon'ble Supreme Court and their decision will govern this O.A. The O.A. is disposed ^{of} in the light of the above observation. The parties shall bear their own costs.


Member (A)


Vice Chairman

Dube/